

HARMONY ELECTORAL TRUST

May 3, 2017



To,
Mr. Malay Mallick
Secretary,
Election Commission of India,
Nirvachan Sadan,
Ashoka Road,
New Delhi - 110 001.

Sub.: **Submission of contribution reports of the Electoral Trust for FY 2015-16.**

Dear Sir,

This refers to your letter having Ref. No. 56/Electoral Trust/CR/2016/PPEMS dated March 28, 2017 received by us on April 20, 2017, on the captioned subject.

In this context, please find enclosed herewith:

1. Annual Report of Contributions made by the Trust to the Commission as per **Part-A** of Annexure to your letter dated June 6, 2014.
2. Details of contributions received during the financial year 2015-16 as per **Part-B** of Annexure to your letter dated June 6, 2014.
3. Details of Donation made by the Trust to political parties for the financial year 2015-16 as per **Part-C** of Annexure to your letter dated June 6, 2014.
4. Verification Certificate as per **Part-D** of Annexure to your letter dated June 6, 2014.
5. Copy of Audit Report in **Form 10BC** under (sub-rule (12) of rule 17CA) for the financial year 2015-16 duly certified by Auditors of the Company, Mr. Hrushikesh Kulkarni, Chartered Accountant, Pune.
6. **CD** containing all enclosures with complete details of **Annual Report** for financial year 2015-16 and Audit Report as mentioned above.

Kindly take note of the same. Meanwhile kindly acknowledge the receipt of the same.

Thanking you,

Yours faithfully,
For Harmony Electoral Trust


Kishore Saletore
Director
DIN: 01705850
Encls: As above.

HARMONY ELECTORAL TRUST

PART – A

1. Name and address of the Electoral Trust : Harmony Electoral Trust
Industry House, off No.1 to 1A to13, S.No.49/3-3B/49, Opp. Kalyani Steels Ltd. MP-1 Ghorpadi, Pune – 411 001, Maharashtra, India
2. Date of approval by CBDT and period for which approved : December 31, 2014
A.Y. 2015-16 to A.Y. 2017-18
3. Permanent Account Number (PAN) : AADCH3689N
4. Income Tax Ward/Circle where the audit report in Form No. 10BC is submitted by the electoral trust in compliance with Rule 17CA of Income-tax Rule, 1962 filed: CIRCLE 11, Pune.
5. (a) Financial year for which the contribution report is being submitted : 2015-16
6. Abstract of Donations

Sr. No.	Description	Total amount (in Rupees) for the financial year
(i)	Total contributions received from all sources permissible under Rule 17CA of Income Tax Rule 1962	NIL
(ii)	Total donations paid/disbursed to the political parties	NIL

7. Where the contributor is a Company, the conditions laid down under Section 182 of the Companies Act, 2013 have been complied with by each company; **and the certificate to this effect obtained from each Company is annexed as per the enclosed list of such companies**
-Not Applicable

HARMONY ELECTORAL TRUST

PART – B

Details of contributions received in the financial year

The details of contributions received during the Financial Year are as under:

Serial Number	Name and complete address of the person / company / entity making contribution	PAN	Amount of contribution (Rs.)	Date	Mode of contribution	
					Cheque No. / Demand Draft No. / RTGS / NEFT	Name of the Bank and Branch from which the amount is transferred
1	2	3	4	5	6a	6b
NIL	NIL	NIL	NIL	NIL	NIL	NIL
NIL	NIL	NIL	NIL	NIL	NIL	NIL
NIL	NIL	NIL	NIL	NIL	NIL	NIL
Grand Total			NIL		NIL	

PART – C

Details of Donation made by the Electoral Trust to political parties in the Financial Year

Sr. No.	Name of the Political Party	PAN	Amount distributed (Rs.)	Date	Mode
	i	ii	iii	iv	v
1.	NIL	NIL	NIL	NIL	NIL
2.	NIL	NIL	NIL	NIL	NIL
3.	NIL	NIL	NIL	NIL	NIL

HARMONY ELECTORAL TRUST


PART – D

Verification

I, KISHORE MUKUND SALETORE, son of SHRI. MUKUND BHAVANI SHANKAR SALETORE solemnly declares that:

- (i) no contribution has been received directly or indirectly from any foreign source defined under clause (e) of Section (2) of the Foreign Contribution (Regulations) Act 1976 (49 of 1976),
- (ii) no contribution has been received from a Government Company or Local Authority or artificial juridical person wholly or partly funded by the Government, as prohibited under Section 29B of Representation of the People Act 1951,
- (iii) the figures shown in Item 6 of Part-A, above are as per the audit report in Form 10 BC under (sub-rule (12) of rule 17CA) of the Income-tax Rules, 1962 for the above mentioned financial year,
- (iv) A copy of the audit report in Form 10 BC under (sub-rule (12) of rule 17 CA) for the above mentioned financial year is enclosed,
- (v) the information given in this report is correct, complete and truly stated, to the best of my knowledge and belief.

I further declare that I am verifying this report in my capacity as Director on behalf of the Electoral Trust named above and I am competent to do so.

Signature: 

Name: Kishore M. Saletore

Designation: Director

Date: May 3, 2017

Place: Pune

Enclosure:

1. Copy of the audit report in Form 10 BC under (sub-rule (12) of rule 17 CA) for the above mentioned financial year.
2. The above Report with all enclosures and complete with all details are also to be filed in soft copy in a CD/pen drive with data base format.

Registered Office: Industrial House, Off No.1 To 1A To 13, S. No.49/3 – 3B/49,
Opp. Kalyani Steels Ltd. MP-1, Ghorpadi, Pune – 411 001, Maharashtra, India
Ph: +91 20 2672 2742 and 2681 7589, Fax: +91 20 2672 5000
CIN: U93000PN2014NPL150821

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Harmony Electoral Trust

Industry House, S. No. 49, Mundhwa, Pune – 411 026 Tel : 020-2672 5000

17th October, 2016.

The Deputy Commissioner of Income Tax (Exemptions) Circle,
Room No. 216, B.O. Bhavan,
Pune – Satara Road,
Pune – 411 009.

Dear Sir,

Ref : Permanent Account No. AADCH3689N
Sub : Submission of Financial Statements and Audit Report on Form No. 10BC for the year ended 31st March, 2016.

Harmony Electoral Trust is an Electoral Trust registered with the Central Board of Direct Taxes vide Order No. F No. 173/86/2014-ITA-1, dated 31st December, 2014. The Trust has filed its Return of Income for A.Y. 2016-17 electronically on 15th October, 2016 vide Acknowledgement No. 500406601151016. A copy of the said Acknowledgement is attached by way of **Annexure – 1**.

We are submitting herewith Audit Report on Form No. 10BC for the financial year ended 31st March, 2016 togetherwith a copy of the financial statements for the year then ended. The same are given by way of **Annexure – 2**. You are requested kindly to acknowledge.

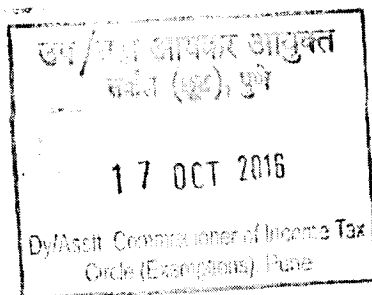
Thanking you,

Yours faithfully,
For Harmony Electoral Trust,

SSVaidya

Authorised Signatory

Enclosures : As stated



INDIAN INCOME TAX RETURN ACKNOWLEDGEMENT

[Where the data of the Return of Income in Form ITR-1 (SAHAJ), ITR-2, ITR-2A, ITR-3, ITR-4S (SUGAM), ITR-4, ITR-5, ITR-6, ITR-7 transmitted electronically with digital signature]

Assessment Year
2016-17

PERSONAL INFORMATION AND THE DATE OF ELECTRONIC TRANSMISSION	Name HARMONY ELECTORAL TRUST			PAN AADCH3689N		
	Flat/Door/Block No S. NO. 49	Name Of Premises/Building/Village INDUSTRY HOUSE,		Form No. which has been electronically transmitted ITR-7		
	Road/Street/Post Office MUNDHWA,	Area/Locality PUNE CANTONMENT				
	Town/City/District PUNE	State MAHARASHTRA	Pin 411036	Status Domestic Company		
	Designation of AO(Ward/Circle) DCIT (EXEMPTION) CIRCLE, PUNE			Original or Revised ORIGINAL		
	E-filing Acknowledgement Number 500406601151016		Date(DD/MM/YYYY) 15-10-2016			
	1	Gross total income			1	0
	2	Deductions under Chapter-VI-A			2	0
	3	Total Income			3	0
	3a	Current Year loss, if any			3a	0
4	Net tax payable			4	0	
5	Interest payable			5	0	
6	Total tax and interest payable			6	0	
7	Taxes Paid		a Advance Tax	7a	0	
			b TDS	7b	0	
			c TCS	7c	0	
			d Self Assessment Tax	7d	0	
			e Total Taxes Paid (7a+7b+7c +7d)		7e	0
8	Tax Payable (6-7e)			8	0	
9	Refund (7e-6)			9	0	
10	Exempt Income		Agriculture	10	0	
			Others			

This return has been digitally signed by KISHORE MUKUND SALETORE in the capacity of Director
 having PAN ALAPS5378L from IP Address 123.201.119.47 on 15-10-2016 at PUNE
 Dsc SI No & issuer 1948913995524086212CN=SafeScript sub-CA for RCAI Class 2 2014, OU=Sub-CA, O=Sify Technologies Limited, C=IN

DO NOT SEND THIS ACKNOWLEDGEMENT TO CPC, BENGALURU

FORM NO. 10BC

[See rule 17CA]

Audit report under (sub-rule (12) of rule 17CA) of the Income-tax Rules, 1962, in the case of an electoral trust

* I/We have examined the Balance Sheet of **Harmony Electoral Trust** as at **31st March, 2016** and the Income and Expenditure Account for the year ended on that date and certify that the Balance Sheet and the Income and Expenditure Account are in agreement with the books of account maintained by the said electoral Trust.

* I/We have obtained all the information and explanations which to the best of * my/our knowledge and belief were necessary for the purposes of the audit.

In * my/our opinion, proper books of account have been kept by the head office and the branches of the above named electoral trust visited by * me/us so far as appears from * my/our examination of the books, and proper documents adequate for the purposes of audit have been received from branches not visited by * me/us, subject to the comments given below:

In * my/our opinion and to the best of * my/our information, and according to information given to * me/us, the said accounts give a true and fair view-

(i) in the case of the Balance Sheet, of the state of affairs of the above named electoral trust as at 31st March, 2016 and

(ii) in the case of the Income and Expenditure Account, of the ~~surplus or~~ deficit for its accounting year ending on that date.

The prescribed particulars are annexed hereto.

Place : **Pune**

Date : **2nd September, 2016.**



(Signed)

Accountant

Name : **Hrushikesh S. Kulkarni**

Membership No. : **160187**

Address : **Plot No. 55, Niwara Co-op. Society,
Shridhar Nagar, Dhankawadi, Pune - 411043.**



ANNEXURE

STATEMENT OF PARTICULARS

I. Details of contributions received and distributed:-

- (1) Total amount of contributions received in the previous year. : NIL
 (2) Total amount of contributions distributed to eligible political parties. : NIL
 (3) Amount of contributions utilised for administrative or management functions : NIL
 (4) Surplus brought forward. : NIL
 (5) Distributable Contributions for the Financial Year. : NIL
 (6) Whether the contributions received in the previous year have been distributed to eligible political parties?

Name of the Political Party with permanent account number	Amount distributed	Date	Mode
NOT APPLICABLE			

- (7) Surplus to be carried forward. : NIL
 (8) Whether all contributions have been received by account payee cheque or demand draft? If no; the details thereof. : NOT APPLICABLE

Name of the person	Permanent account number	Amount of contribution	Date	Mode
NOT APPLICABLE				

- (9) Whether receipts in respect of all distributions made to political parties have been obtained? : NOT APPLICABLE
 (10) Whether the list of all contributors has been maintained? : NOT APPLICABLE
 (11) Whether the list of all political parties, to whom the amount distributed, has been maintained? : NOT APPLICABLE

II. Application or use of Income or property for the benefit of persons referred to in sub-rule (10) of rule 17CA:- : NIL

1. Details of any transaction in excess of Rs. 20,000 with a person referred to in sub-rule (10) of rule 17CA (hereinafter referred to in this Annexure as "interested person"). : NONE
 2. Whether any payment was made to any interested person during the previous year by way of salary, allowance or otherwise? If so, details thereof. : NO
 3. Whether any part of the contributions received by the trust was lent, or continues to be lent, in the previous year to any interested person? If so, details of the amount, rate of interest charged and the nature of security, if any. : NO



4. Whether any income or property of the electoral trust was diverted during the previous year in favour of any interested person?

If so, details thereof together with the amount of income or value of property so diverted.

: NO

III. Information pertaining to expenditure incurred by the electoral trust towards administration or management of its affairs:-

1. Whether the administrative or management expenses pertaining to the electoral trust are in accordance with sub-rule (8) of rule 17CA?

: YES

2. If yes, whether the required details are adequately maintained?

: YES

3. If no, what is the percentage of expenditure incurred by the electoral trust vis-a-vis the total contributions received?

: NOT APPLICABLE

Place: PUNE

Signature of the Accountant: _____

Name : Hrushikesh S. Kulkarni

Date: 2nd September, 2016.

Accountant Membership No.: 160187





HRUSHIKESH S. KULKARNI
M. Com., A.C.A.
CHARTERED ACCOUNTANT

Plot No 55 Niwara Co-Op Soc Shridharnagar Dhankawadi. Pune 411 043 . Mb: 9881400822 ☎ (020) 2546 5542

Independent Auditor's Report

To the Members of Harmony Electoral Trust

Report on the Financial Statements

I have audited the accompanying financial statements of **Harmony Electoral Trust** ("the Company") which comprise the Balance Sheet as at 31st March, 2016, the Statement of Income and Expenditure and Cash Flow Statement for the year then ended and a summary of significant accounting policies and other explanatory information.

Management's Responsibility for the Financial Statements

The Company's Board of Directors is responsible for the matters stated in section 134(5) of the Companies Act, 2013 ("the Act") with respect to the preparation of these financial statements that give a true and fair view of the financial position, financial performance and cash flows of the Company in accordance with the accounting principles generally accepted in India, including the Accounting Standards specified under Section 133 of the Act, read with Rule 7 of the Companies (Accounts) Rules, 2014. This responsibility also includes the maintenance of adequate accounting records in accordance with the provision of the Act for safeguarding the assets of the Company and for preventing and detecting the frauds and other irregularities; selection and application of appropriate accounting policies; making judgments and estimates that are reasonable and prudent; and design, implementation and maintenance of adequate internal financial controls, that were operating effectively for ensuring the accuracy and completeness of the accounting records, relevant to the preparation and presentation of the financial statements that give a true and fair view and are free from material misstatement, whether due to fraud or error.

Auditor's Responsibility

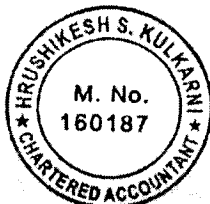
My responsibility is to express an opinion on these financial statements based on my audit.

I have taken into account the provisions of the Act; the accounting and auditing standards and matters which are required to be included in the audit report under the provisions of the Act and the Rules made thereunder.

I conducted my audit in accordance with the Standards on Auditing specified under section 143(10) of the Act. Those Standards require that I comply with ethical requirements and plan and perform the audit to obtain reasonable assurance about whether the financial statements are free from material misstatement.

An audit involves performing procedures to obtain audit evidence about the amounts and disclosures in the financial statements. The procedures selected depend on the auditor's judgment, including the assessment of the risks of material misstatement of the financial statements, whether due to fraud or error. In making those risk assessments, the auditor considers internal financial control relevant to the Company's preparation of the financial statements that give true and fair view in order to design audit procedures that are appropriate in the circumstances. An audit also includes evaluating the appropriateness of the accounting policies used and the reasonableness of the accounting estimates made by Company's Directors, as well as evaluating the overall presentation of the financial statements.

I believe that the audit evidence I have obtained is sufficient and appropriate to provide a basis for my audit opinion on the financial statements.



Email : Hrushikesh.s.Kulkarni@gmail.com

Opinion

In my opinion and to the best of my information and according to the explanations given to me, the aforesaid financial statements, give the information required by the Act in the manner so required and give a true and fair view in conformity with the accounting principles generally accepted in India; of the state of affairs of the Company as at 31st March, 2016 and its deficit and its cash flows for the year ended on that date.

Report on Other Legal and Regulatory Requirements

The Companies (Auditors' Report) Order, 2016, issued by the Central Government of India, in terms of subsection (11) of section 143 of the Act does not apply to the Company, since it is a company licensed and registered under section 8 of the Companies Act, 2013.

As required by section 143(3) of the Act, I report that:

- a) I have sought and obtained all the information and explanations which to the best of my knowledge and belief were necessary for the purposes of my audit.
- b) In my opinion, proper books of account as required by law have been kept by the Company so far as appears from my examination of those books.
- c) The Balance Sheet, the Statement of Income and Expenditure and the Cash Flow Statement dealt with by this Report are in agreement with the books of account.
- d) In my opinion, the aforesaid financial statements comply with the Accounting Standards specified under Section 133 of the Act, read with Rule 7 of the Companies (Accounts) Rules, 2014.
- e) On the basis of written representations received from the directors as at 31st March, 2016, taken on record by the Board of Directors, none of the directors is disqualified as at 31st March, 2016, from being appointed as a director in terms of Section 164(2) of the Act;
- f) With respect to the adequacy of the internal financial controls over financial reporting of the Company and the operating effectiveness of such controls, refer to my separate Report in "Annexure A".
- g) With respect to the other matters included in the Auditor's Report in accordance with Rule 11 of the Companies (Audit and Auditors) Rules, 2014, in my opinion and to the best of my information and according to the explanations given to me :
 - i. The Company does not have any pending litigations which would impact its financial position;
 - ii. The Company does not have any long-term contracts including derivatives contracts for which there are any material foreseeable losses;
 - iii. There are no amounts which are required to be transferred to the Investor Education and Protection Fund.

Hrushikesh S. Kulkarni

Hrushikesh S. Kulkarni
Chartered Accountant
Membership No. 160187

Place : Pune
Date : 2nd September, 2016.



Email : Hrushikesh.s.Kulkarni@gmail.com

"Annexure A" REFERRED TO IN THE INDEPENDENT AUDITOR'S REPORT ON THE FINANCIAL STATEMENTS OF HARMONY ELECTORAL TRUST FOR THE YEAR ENDED 31ST MARCH, 2016.

I have audited the internal financial controls over financial reporting of **Harmony Electoral Trust** ("the Company") as of 31st March, 2016 in conjunction with my audit of the financial statements of the Company for the year ended on that date.

Management's Responsibility for Internal Financial Controls

The Company's management is responsible for establishing and maintaining internal financial controls based on the internal control over financial reporting criteria established by the Company considering the essential components of internal control stated in the Guidance Note on Audit of Internal Financial Controls over Financial Reporting issued by the Institute of Chartered Accountants of India ('ICAI'). These responsibilities include the design, implementation and maintenance of adequate internal financial controls that were operating effectively for ensuring the orderly and efficient conduct of its business, including adherence to Company's policies, the safeguarding of its assets, the prevention and detection of frauds and errors, the accuracy and completeness of the accounting records, and the timely preparation of reliable financial information, as required under the Companies Act, 2013.

Auditor's Responsibility

My responsibility is to express an opinion on the Company's internal financial controls over financial reporting based on my audit. I conducted my audit in accordance with the Guidance Note on Audit of Internal Financial Controls Over Financial Reporting (the "Guidance Note") and the Standards on Auditing, issued by ICAI and deemed to be prescribed under section 143(10) of the Companies Act, 2013, to the extent applicable to an audit of internal financial controls, both applicable to an audit of Internal Financial Controls and, both issued by the Institute of Chartered Accountants of India. Those Standards and the Guidance Note require that I comply with ethical requirements and plan and perform the audit to obtain reasonable assurance about whether adequate internal financial controls over financial reporting were established and maintained and if such controls operated effectively in all material respects.

My audit involves performing procedures to obtain audit evidence about the adequacy of the internal financial controls system over financial reporting and their operating effectiveness. My audit of internal financial controls over financial reporting included obtaining an understanding of internal financial controls over financial reporting, assessing the risk that a material weakness exists, and testing and evaluating the design and operating effectiveness of internal control based on the assessed risk. The procedures selected depend on the auditor's judgement, including the assessment of the risks of material misstatement of the financial statements, whether due to fraud or error.

I believe that the audit evidence I have obtained is sufficient and appropriate to provide a basis for my audit opinion on the Company's internal financial controls system over financial reporting.

Meaning of Internal Financial Controls over Financial Reporting

A Company's internal financial control over financial reporting is a process designed to provide reasonable assurance regarding the reliability of financial reporting and the preparation of financial statements for external purposes in accordance with generally accepted accounting principles. A company's internal financial control over financial reporting includes those policies and procedures that (1) pertain to the maintenance of records that, in reasonable detail, accurately and fairly reflect the transactions and dispositions of the assets of the Company; (2) provide reasonable assurance that transactions are recorded as necessary to permit preparation of financial statements in accordance with generally accepted accounting principles, and that receipts and expenditures of the Company are being made only in accordance with authorisations of management and directors of the Company; and (3) provide reasonable assurance regarding prevention or timely detection of unauthorised acquisition, use, or disposition of the Company's assets that could have a material effect on the Financial Statements.



Email : Hrushikesh.s.Kulkarni@gmail.com

Inherent Limitations of Internal Financial Controls over Financial Reporting

Because of the inherent limitations of internal financial controls over financial reporting, including the possibility of collusion or improper management override of controls, material misstatements due to error or fraud may occur and not be detected. Also, projections of any evaluation of the internal financial controls over financial reporting to future periods are subject to the risk that the internal financial control over financial reporting may become inadequate because of changes in conditions, or that the degree of compliance with the policies or procedures may deteriorate.

Opinion

In my opinion, the Company has, in all material respects, an adequate internal financial controls system over financial reporting and such internal financial controls over financial reporting were operating effectively as at 31st March, 2016, based on the internal control over financial reporting criteria established by the Company considering the essential components of internal control stated in the Guidance Note on Audit of Internal Financial Controls Over Financial Reporting issued by the Institute of Chartered Accountants of India.



Hrushikesh S. Kulkarni
Chartered Accountant
Membership No. 160187

Place : Pune
Date : 2nd September, 2016.



HARMONY ELECTORAL TRUST
CIN - U93000PN2014NPL150821

Balance sheet as at 31st March, 2016

	Notes	As at 31st March, 2016 Rs.	As at 31st March, 2015 Rs.
Reserves & Liabilities			
Reserves and surplus	3	(54,303)	(48,788)
		<u>(54,303)</u>	<u>(48,788)</u>
Other current liabilities	4	54,303	48,788
		<u>54,303</u>	<u>48,788</u>
TOTAL		<u>-</u>	<u>-</u>
Assets		-	-
		<u>-</u>	<u>-</u>
TOTAL		<u>-</u>	<u>-</u>

Significant Accounting Policies and Notes forming an integral part of the financial statements 1 to 5

As per my attached report of the even date,

On behalf of the Board of Directors,

H. S. KULKARNI
Chartered Accountant

S. S. VAIDYA
Director
DIN : 00024245

K. M. SALETORE
Director
DIN : 01705850

Place: Pune
Date: 2nd September, 2016.

Place: Pune
Date: 2nd September, 2016.



HARMONY ELECTORAL TRUST
CIN - U93000PN2014NPL150821

Statement of Income and Expenditure for the year ended 31st March, 2016

	Notes	For the year ended 31st March, 2016 Rs.	For the period ended 31st March, 2015 Rs.
Total revenue (I)		-	-
Expenses			
Other expenses	5	5,515	48,788
Total expenses (II)		5,515	48,788
Deficit before tax		(5,515)	(48,788)
Tax expenses		-	-
Deficit for the period		(5,515)	(48,788)

Significant Accounting Policies and Notes forming an integral part of the financial statements 1 to 5

As per my attached report of the even date,

On behalf of the Board of Directors,

H. S. KULKARNI
Chartered Accountant

Place: Pune
Date: 2nd September, 2016.

S. S. VAIDYA
Director
DIN : 00024245

Place: Pune
Date: 2nd September, 2016.

K. M. SALETORE
Director
DIN : 01705850



HARMONY ELECTORAL TRUST
CIN - U93000PN2014NPL150821

Cash Flow Statement for the year ended March 31, 2016

	For the year ended 31st March, 2016 Rs.	For the period ended 31st March, 2015 Rs.
Cash flow from operating activities		
Deficit before tax	(5,515)	(48,788)
Operating loss before working capital changes	<u>(5,515)</u>	<u>(48,788)</u>
Movements in working capital :		
Increase In Other current liabilities	5,515	48,788
	<u>5,515</u>	<u>48,788</u>
Cash generated from operations	-	-
Direct taxes paid (net of refunds)	-	-
Net cash flows from operating activities (A)	<u>-</u>	<u>-</u>
Cash flows from investing activities		
Net cash flows from investing activities (B)	<u>-</u>	<u>-</u>
Cash flows from financing activities		
Net cash flows from financing activities (C)	<u>-</u>	<u>-</u>
Net increase in cash and cash equivalents (A+B+C)	<u>-</u>	<u>-</u>
Cash and cash equivalents at the beginning of the year	-	-
Cash and cash equivalents at the end of the year	<u>-</u>	<u>-</u>
Components of cash and cash equivalents as at	As at 31st March, 2016 Rs.	As at 31st March, 2015 Rs.
Cash on hand	-	-
	<u>-</u>	<u>-</u>

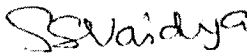
Significant Accounting Policies and Notes forming an integral part of the financial statements

1 to 5

As per my attached report of the even date,

On behalf of the Board of Directors,


H. S. KULKARNI
Chartered Accountant


S. S. VAIDYA
Director
DIN : 00024245


K. M. SALETORE
Director
DIN : 01705850

Place: Pune
Date: 2nd September, 2016.

Place: Pune
Date: 2nd September, 2016.



HARMONY ELECTORAL TRUST

CIN - U93000PN2014NPL150821

Notes forming part of the Financial Statements for the year ended 31st March, 2016

1 Company Overview:

Harmony Electoral Trust is a private limited company incorporated under section 25 of the erstwhile Companies Act, 1956. The Company was incorporated on 28th February, 2014. The Company is a company limited by Guarantee and not having share capital. The Company's CIN is U93000PN2014NPL150821. The Company is incorporated to promote, accept voluntary contributions and / or to distribute the contribution so received to political party or parties, registered under Section 29A of the Representation of People Act, 1951.

The Company having been licensed and registered under Sec. 25 of the erstwhile Companies Act, 1956, corresponding to Sec. 8 of the Companies Act, 2013, is prohibited from declaration and payment of any dividend on its shares. Similarly, it is prohibited from distribution of any surplus assets in the event of its being wound up or dissolution.

These accounts have been prepared for the 12 months period from 1st April, 2015 to 31st March, 2016. The previous period figures are for the 13 months period from 28th February 2014 to 31st March, 2015.

2 Significant accounting policies:

2.1 Basis of accounting and preparation of financial statements:

These accounts have been prepared under historical cost convention and comply with the Accounting Standards, specified under Section 133 of the Companies Act, 2013, read with Rule 7 of the Companies (Accounts) Rules, 2014 and the relevant provisions of the Companies Act, 2013. All income and expenses having a material bearing on the financial statements are recognized on the accrual basis.

The Company follows the mercantile system of accounting and recognises income and expenditure on accrual basis except those items of income and expenditure with significant uncertainties.

Financial Statements are based on historical cost. These costs are not adjusted to reflect the impact of the changing value in the purchasing power of money.

2.2 Use of estimates:

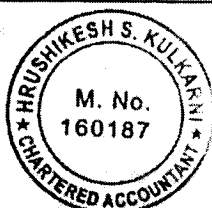
The preparation of financial statements in conformity with generally accepted accounting principles requires management to make estimates and assumptions that affect the reported amounts of assets, liabilities, revenue and expenses. The estimates and assumptions used in the accompanying financial statements are based upon management's evaluation of the relevant facts and circumstances as of the date of the financial statements. Actual results may differ from the estimates and assumptions used in preparing the accompanying financial statements. Any revisions to accounting estimates are recognized prospectively in current and future periods.

2.3 Taxation:

The Company is licensed under Sec. 25 of the erstwhile Companies Act, 1956 corresponding to Sec. 8 of the Companies Act, 2013 and enjoys exemption under Sec. 13B of the Income Tax Act, 1961, subject to its fulfilling the applicable statutory provisions.

2.4 Provisions, Contingent Liabilities and Contingent Assets:

A contingent liability is a possible obligation that arises from past events whose existence will be confirmed by the occurrence or non-occurrence of one or more uncertain future events beyond the control of the Company or a present obligation that is not recognized because it is not probable that an outflow of resources will be required to settle the obligation. A contingent liability also arises in extremely rare cases where there is a liability that cannot be recognized because it cannot be measured reliably. The Company does not recognize a contingent liability but discloses its existence in the financial statements.



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HARMONY ELECTORAL TRUST
CIN - U93000PN2014NPL150821

Notes forming part of the Financial Statements for the year ended 31st March, 2016

3. Reserves and surplus

	As at 31st March, 2016 Rs.	As at 31st March, 2015 Rs.
Deficit in the Statement of Income and Expenditure		
Opening Balance	(48,788)	-
Deficit for the year	(5,515)	(48,788)
TOTAL	(54,303)	(48,788)

4. Other current liabilities

	As at 31st March, 2016 Rs.	As at 31st March, 2015 Rs.
Amount due to Bharat Forge Ltd.	44,188	43,788
Accrued expenses	10,000	5,000
Current account No. 00070310006026 with HDFC Bank	115	-
TOTAL	54,303	48,788

5. Other expenses

	Year ended 31st March, 2016 Rs.	Period ended 31st March, 2015 Rs.
Payment to Auditors (Refer details below)	5,000	5,000
Miscellaneous expenses	515	12,279
Preliminary Expenses	-	31,509
TOTAL	5,515	48,788

Payment to auditors, excluding service tax

	Year ended 31st March, 2016 Rs.	Period ended 31st March, 2015 Rs.
As auditor: - Audit fee	5,000	5,000
TOTAL	5,000	5,000

As per my attached report of the even date,

H. S. Kulkarni
H. S. KULKARNI
Chartered Accountant

Place: Pune
Date: 2nd September, 2016.

On behalf of the Board of Directors,

S. S. Vaidya
S. S. VAIDYA
Director
DIN : 00024245

K. M. Saletore
K. M. SALETORE
Director
DIN : 01705850

Place: Pune
Date: 2nd September, 2016.

